

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 202/(MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017

NAME OF THE PARTIES: M/s. Sita Holdings Resorts Pvt. Ltd.

SECTION OF THE COMPANIES ACT: _____ OF THE
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	<u>Hemant Siller</u>	<u>Adv</u>	<u>[Signature]</u>

COMMON ORDER

MA 64/2017 in TCSP No.198/230-232/NCLT/MB/MAH/2017
MA 60/2017 in TCSP No.199/230-232/NCLT/MB/MAH/2017
MA 58/2017 in TCSP No.200/230-232/NCLT/MB/MAH/2017
MA 63/2017 in TCSP No.201/230-232/NCLT/MB/MAH/2017
MA 62/2017 in TCSP No.202/230-232/NCLT/MB/MAH/2017
MA 61/2017 in TCSP No.203/230-232/NCLT/MB/MAH/2017
MA 59/2017 in TCSP No.204/230-232/NCLT/MB/MAH/2017
MA 66/2017 in TCSP No.205/230-232/NCLT/MB/MAH/2017
MA 67/2017 in TCSP No.206/230-232/NCLT/MB/MAH/2017

These are the Miscellaneous Applications filed by the Applicant company for amendment in the Scheme. The Regional Director has no objection to this amendment. Accordingly, this Bench hereby allows the amendments as prayed for in the Schedule annexed to the Applications.

List this matter for hearing on 19.04.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
M. K. SHRAWAT
Member (Judicial)